HARYANA VIDHAN SABHA

LIST OF BUSINESS FOR THE MEETING OF THE HARYANA VIDHAN SABHA TO BE HELD IN THE HALL OF THE HARYANA VIDHAN SABHA, VIDHAN BHAWAN, CHANDIGARH, ON MONDAY, THE 14TH MARCH, 2016 IMMEDIATELY HALF AN HOUR AFTER CONCLUSION OF THE GOVERNOR'S ADDRESS.

I. <u>LAYING OF A COPY OF THE GOVERNOR'S ADDRESS</u>.

The Speaker to report to the House that the Governor was pleased to address the Haryana Legislative Assembly on the 14th March, 2016 at 2.00 P.M. and to lay on the Table a copy of the Governor's Address.

II. OBITUARY REFERENCES.

A MINISTER to make reference to the deaths of the late:-

- 1. Shri Balram Jakhar, former Speaker Lok Sabha.
- 2. Shri Purno Agitok Sangma, former Speaker Lok Sabha.
- 3. Shri Mufti Mohammad Sayeed, former Chief Minister Jammu and Kashmir.
- 4. Justice Naresh Kumar Sanghi, Judge of Punjab & Haryana High Court.
- 5. Shri Roshan Lal Tiwari, former Chief Parliamentary Secretary of Haryana.
- 6. Freedom Fighters of Haryana.
- 7. Martyrs of Haryana.
- 8. Victims of February, 2016 agitation.
- 9. Terrorist Attacks.
- 10. Others.

III. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE.

(i) THE SPEAKER

to report the time table fixed by the Business

Advisory Committee in regard to various business.

(ii) A MEMBER OF THE COMMITTEE

to move that this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

IV. PAPERS TO BE LAID/RE-LAID ON THE TABLE OF THE HOUSE.

1.	A MINISTER	to lay on the Table the Haryana Municipal (Amendment) Ordinance, 2016
		(Haryana Ordinance No. 2 of 2016).
2.	A MINISTER	to lay on the Table the Haryana Municipal Corporation (Amendment) Ordinance,
		2016 (Haryana Ordinance No. 3 of 2016).
3.	A MINISTER	to re-lay on the Table the General Administration Department Notification
		No.S.O.151/H.A.3/1970/S.9/2015, dated the 22 nd September, 2015 regarding
		amendment in Haryana Ministers Allowances Rules, 1972, as required under
		section 9 (2) of the Haryana Salaries and Allowances of Ministers Act, 1970.
4.	A MINISTER	to lay on the Table the Personnel Department Notification No. 66/32/2008-3SIII,
		dated 4 th June, 2015 regarding amendment in Haryana Public Service
		Commission (limitation of functions) Regulations, 1973 as required under Article
		320(5) of the Constitution of India.
5.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification
ľ		regarding Regulation No. HERC/23/2010/4 th Amendment/2015, dated the 12 th
		August, 2015, as required under section 182 of the Electricity Act, 2003.
6.	A MINISTER	to lay on the Table the Haryana Electricity Regulatory Commission Notification
		regarding Regulation No. HERC/32/2014, dated , the
100000000000000000000000000000000000000		3 rd September, 2015, as required under section 182 of the Electricity Act, 2003.
7.	A MINISTER	to lay on the Table the Audit Report on the Annual Accounts of Haryana State
		Legal Services Authority, Chandigarh for the year 2006-2007, as required under
		section 18 (6) of the Legal Services Authorities Act, 1987.

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8.	A MINISTER	to lay on the Table the Audit Report on the Annual Accounts of Haryana State
		Legal Services Authority, Chandigarh for the year 2007-2008, as required under
	AMDIICTED	section 18 (6) of the Legal Services Authorities Act, 1987.
9.	A MINISTER	to lay on the Table the Audit Report on the Annual Accounts of Haryana State
		Legal Services Authority, Chandigarh for the year 2008-2009, as required under
		section 18 (6) of the Legal Services Authorities Act, 1987.
10.	A MINISTER	to lay on the Table the Audit Report on the Annual Accounts of Haryana State
		Legal Services Authority, Chandigarh for the year 2009-2010, as required under
		section 18 (6) of the Legal Services Authorities Act, 1987.
11.	A MINISTER	to lay on the Table the Audit Report on the Annual Accounts of Haryana State
		Legal Services Authority, Chandigarh for the year 2010-2011, as required under
	910000	section 18 (6) of the Legal Services Authorities Act, 1987.
12.	A MINISTER	to lay on the Table the Audit Report and Annual Accounts of Haryana State
		Agricultural Marketing Board, Panchkula for the year 2013-2014, as required
		under section 19-A(3) of the Comptroller and Auditor General's (Duties, Powers
		and Conditions of Service) Act, 1971.
13.	A MINISTER	to lay on the Table the Annual Report of Chaudhary Charan Singh Haryana
		Agricultural University Hisar for the year 2012-2013, as required under section
		39 (3) of the Haryana and Punjab Agricultural Universities Act, 1970.
14.	A MINISTER	to lay on the Table the 15 th Annual Report of Uttar Haryana Bijli Vitran Nigam
	Trivin vio I Erc	Limited for the year 2013-2014, as required under section 619-A (3) (b) of the
		Companies Act, 1956.
15.	A MINISTER	to lay on the Table the 45 th Annual Report of Haryana Public Service
13.	7 WIII VIB I ER	Commission for the year 2010-2011, as required under Article 323(2) of the
		Constitution of India.
16.	A MINISTER	to lay on the Table the 46 th Annual Report of Haryana Public Service
10.	AMINISTER	Commission for the year 2011-2012, as required under Article 323(2) of the
		Constitution of India.
17	A MINISTER	to lay on the Table the 47 th Annual Report of Haryana Public Service
17.	AMINISTER	
		Commission for the year 2012-2013, as required under Article 323(2) of the
1.0	AMBUGTED	Constitution of India.
18.	A MINISTER	to lay on the Table the 48 th Annual Report of Haryana Public Service
		Commission for the year 2013-2014, as required under Article 323(2) of the
		Constitution of India.
19.	A MINISTER	to lay on the Table the Annual Report-2015-2016 (1.4.2015 to 17.1.2016) of
		Lokayukta, Haryana, as required under section
		17 (4) of the Haryana Lokayukta Act, 2002.
20.	FINANCE	to lay on the Table the Report of the Comptroller and Auditor General of India
	MINISTER	on Revenue Sector for the year ended 31st March, 2015 of the Government of
		Haryana in pursuance of the provisions of Clause (2) of Article 151 of the
		Constitution of India.
21.	FINANCE	to lay on the Table the Report of the Comptroller and Auditor General of India
	MINISTER	on State Finances for the year ended 31st March, 2015 of the Government of
		Haryana in pursuance of the provisions of Clause (2) of Article 151 of the
		Constitution of India.
22.	FINANCE	to lay on the Table the Finance Accounts (Volume-1 & 2) for the year 2014-2015
	MINISTER	of the Government of Haryana in pursuance of the provisions of Clause (2) of
		Article 151 of the Constitution of India.
23.	FINANCE	to lay on the Table the Appropriation Accounts for the year 2014-2015 of the
	MINISTER	Government of Haryana in pursuance of the provisions of Clause (2) of Article
		151 of the Constitution of India.
24.	FINANCE	to lay on the Table the Report of the Comptroller and Auditor General of India
	MINISTER	on Public Sector Undertakings (Economic and Social Sectors) for the year ended
	17III VIO LEIX	31 st March, 2015 of the Government of Haryana in pursuance of the provisions of
		Clause (2) of Article 151 of the Constitution of India.
L	L	Clause (2) of Athere 131 of the Constitution of India.